

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/148(KB)2018
IA(I.B.C)/1065(KB)2021, IA(I.B.C)/56(KB)2024,
IA(I.B.C)/629(KB)2022, IA(I.B.C)/1615(KB)2023,
IA(I.B.C)/1044(KB)2023, IA(I.B.C)/679(KB)2021,
IA(I.B.C)/895(KB)2021, IA(I.B.C)/894(KB)2021,
IA(I.B.C)/617(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH JULY 2024

IN THE MATTER OF	STATE BANK OF INDIA VS TANTIA CONSTRUCTION LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Swatarup Banerjee, Adv.] For the SRA
Mr. Nirmalya Dasgupta, Adv.]
Ms. Urmila Chakraborty, Adv.]
Mr. Shariful Haque, Adv.]
Mr. Avishek Guha, Adv.]
Ms. Arunika Dutta, Adv.]

Mr. Rishav Banerjee, Adv.] For the Axis Bank
Ms. Perna Shaha, Adv.]

Mr. Dipanjan Dutta, Adv.] For the Bank of Baroda
Mr. Subhajit Chowdhury, Adv.]

Mr. Rahul Auddy, Adv.] For the Chairman of Monitoring Committee
Mr. D. Savla, Adv.]
Mr. Aditya Gooptu, Adv.]

ORDER

1. Learned Counsel for the parties present.

2. **IA(I.B.C)/56(KB)2024:**

- a. In the Minutes of the 32nd meeting of the Monitoring Committee of Tantia Construction Limited held on 10th July, 2024, IDBI Bank, Axis Bank, Bank of Baroda, Bank of India and Indian Overseas Bank are yet to standardize the Corporate Debtor.

- b. Learned Counsel Mr. Rishav Banerjee appearing on behalf of the Axis Bank assures that in 30 days they would take necessary steps to declassify the account in terms of the guidelines of the Reserve Bank of India and get it standardized and the same assurances are given by all other Banks.
- c. Therefore, we direct all the Banks to take the necessary steps to standardize the account of the Corporate Debtor in terms of the plan already mentioned in the order dated 1st April, 2024 passed by this Tribunal.
- d. A report to that effect be furnished by the Monitoring Committee on the next date of hearing.
- e. Registry is directed to issue notice to IDBI Bank, Axis Bank, Bank of Baroda, Bank of India and Indian Overseas Bank by way of speed post and by e-mail and place the tracking information on record.
- f. In the event, if no necessary steps are taken by the Bank before the next date of hearing, huge costs will be levied upon the Bank.
- g. List this matter on **23rd August, 2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)